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This Committee has also set up four Committees for preparing syllabuses for various courses of the proposed Rural Institutes.

## DEATH OF SHRI MEGHNAD SAHA

Mr. CHAIRMAN: We are verv sorry to hear about the death of Professor Meghnad Saha, who suddenly died this morning on his way to the Planning Commission. He was an eminent scientist and also took a serious interest in our political problems. We worked together as members of the University Education Commission. While he held verv strong views he was always amenable to argument and was prepared to change his views.

The world of science has lost a very eminent devotee by his sudden passing away. I should like to express on your behalf and on mine our deepest sympathy to the members of his family on this tragic occurrence. I would request the Members to stand for a minute as a mark of respect to the memory of Prof. Saha.

(The House stood in silence for one minute)

## STATEMENT REGARDING FOREIGN MISSIONARIES

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I want to make a statement in order to correct a mistake in the reply given on the 1st December, 1955 in the Rajya Sabha to the following supplementary question on Starred Question No. 136 by Shri M. Valiulla:

"May I know, Sir, whether the restrictions that have been promulgated in the case of the foreign missionaries also apply to the missionaries that come from the Commonwealth countries?" It was stated in reply thereto that "the restrictions applicable to foreign missionaries apply to all". This position is not quite correct. I, therefore, seek the permission of the House to correct my earlier reply, which may be amended to read, "No, Sir. Commonwealth missionaries are only required to take out special endorsements to come to India but are not subject to registration and other restrictions applicable to foreigners."

PAPERS LAID ON THE TABLE

MINISTRY OF FINANCE (REVENUE DIVI-SION) NOTIFICATION NO. 2-CER/55, DATED THE 17TH DECEMBER 1955, AMENDING THE CENTRAL EXCISE RULES, 1944.

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI M. C. SHAH): Sir, on behalf of Shri A. C. Guha, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act. 1944. a copy of the Ministry of Finance (Re-Division) Notification venue No. 2-CER/55, dated the 17th December, 1955, making further amendment to the Central Excise Rules, 1944. [Placed in Library. See No. S-8/56].

MINISTRY OF FINANCE (REVENUE DIVI-SION) NOTIFICATION NO. 96, DATED THE 23RD DECEMBER, 1955, REGARD-ING INCOME-TAX INVESTIGATION COMMISSION AND REPORT OF THE REHABILITATION FINANCE ADMINI-STRATION FOR THE HALF YFAR ENDED THE 30TH JUNE 1955.

SHRI M. C. SHAH: Sir, I beg to lay on the Table, under sub-section (3) of section 4 of the Taxation on Income (Investigation Commission) Act, 1947, a copy of the Ministry of Finance (Revenue Division) Notification No. 96, dated the 23rd December 1955, extending the term of appointment of the Income-tax Investigation Commission up to the 31st December 1956. [Placed in Library. See No. S-6/56]